

**GOVERNMENT OF INDIA
URBAN EMPLOYMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5624
ANSWERED ON:03.05.2005
EMPLOYMENT TO UNEMPLOYED PERSONS
Gamang Shri Giridhar

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the guidelines issued to the States/Union Territories to prepare the schemes and programmes for providing employment to the unemployed persons and alleviation of poverty;
- (b) the details of schemes submitted by the State Governments and approved so far for assistance by the Union Government during the current year;
- (c) whether the Municipalities and Notified Area Councils located in Tribal sub-plan areas of States has prepared separate schemes and programmes to provide employment and alleviation of poverty of Scheduled Tribes and Scheduled Castes populations and earmarked the funds for the same;
- (d) if not, whether the Union Government proposes to ask the States to prepare separate plan schemes for SCs and STs to avoid any further lapses by the States; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN EMPLOYMENT & POVERTY ALLEVIATION(KUMARISELJA)

(a)to(e): Ministry of Urban Employment and Poverty Alleviation has been implementing an employment oriented Urban Poverty Alleviation Centrally Sponsored Scheme named Swarna Jayanti Shahari Rozgar Yojana (SJSRY), on all India basis, through States/UTs, with effect from 1.12.1997. The Scheme strives to provide gainful employment to the urban unemployed and underemployed poor through, firstly, encouraging the setting up of self-employment ventures by those who have studied upto 9th standard and, secondly, by providing wage employment by utilizing their labour for construction of socially and economically useful public assets. The scheme is funded in the ratio of 75:25 between the Centre and States.

Under Swarna Jayanti Shahari Rozgar Yojana (SJSRY), Central funds are released to the States/UTs, which further implement the scheme through the implementing agencies like State Urban Development Agency (SUDA), Directorates of Municipal Administration, Urban Local Bodies (ULBs) etc. after adding the matching State share of funds in it.

Though there is no separate fund allocation for the development of Scheduled Castes and Scheduled Tribes under the SJSRY, the guidelines of the scheme stipulate that the Scheduled Castes (SCs) and Scheduled Tribes (STs) must be benefited at least to the extent of the proportion of their strength in the local population.